

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1692
TO BE ANSWERED ON 27.07.2018

Segregation of Waste

1692. SHRI ANOOP MISHRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the revised Solid Waste Management rules helped in segregation of waste into wet, dry and hazardous;
- (b) if so, the details thereof;
- (c) whether the spot fine for non-littering and segregation has been implemented by all local bodies; and
- (d) if so, the details thereof and the monitoring mechanism in place for monitoring non-segregation at the local level?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) and (b) The Ministry in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. In the new Rules, emphasis has been given for segregation of waste at source and handing over of segregated waste to waste collector or agency to promote the recyclers to develop sustainable market through recycling of waste.

(c) and (d) The rule prescribe local authorities and village panchayats to frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fail to comply with the provisions of the Rules. The solid waste management by-laws 2018 for the National Capital Territory of Delhi (NCT) were notified by the Government of NCT of Delhi, including the mechanism for monitoring of implementation of by-laws. All the five municipal corporations in NCT are now bound to enforce the by-laws in their areas of jurisdiction. Further, many local bodies in their respective states are in the process of framing the by-laws.
